

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/MP/2018

Subject : Petition under Section 79 (1)(f) read with Section 79 (1)(k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letter issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the regulatory framework issued by the Commission.

Date of hearing : 21.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Gopal Jain, Senior Advocate, MBPMPL
Ms. Molshree Bhatnagar, Advocate, MBPMPL
Ms. Anand Kumar Shrivastava, Advocate, MBPMPL
Ms. Samykya Mukku, Advocate, MBPMPL
Shri Prashanti Pasupuleti, Advocate, MBPMPL
Shri Abhishek Gupta, MBPMPL
Shri Rohit Kumar Gururani, MBPMPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sanjna Dua, Advocate, PGCIL
Ms. Anita A. Srivastava, PGCIL

Record of Proceedings

Learned counsel for PGCIL requested for two weeks time to file reply to the petition. Learned senior counsel for the Petitioner had no objection in this regard. Request was allowed by the Commission.

2. After hearing the learned senior counsel for the Petitioner and learned counsel for PGCIL, the Commission directed PGCIL to file its reply by 4.9.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 14.9.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. Interim direction granted vide RoP dated 8.8.2018 shall continue till the next date of hearing.

4. The petition shall be listed for hearing 18.9.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**